

officers grade in the Unit Trust of India and the date since when these posts are lying vacant, and

(b) the reasons for not filling these posts so far and the time by which these are likely to be filled up?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) UTI has stated that they currently have a backlog of vacancies reserved for SCs and in officers, class III and IV level as follow

Cadre	SC	ST
Officer's class I	7	2
Class III	37	71
Class IV	29	14

(b) UTI has indicated that it has been unable to fill up the backlog due to non-availability of suitable candidates. It has, however, already taken steps to fill up the backlog by undertaking special recruitment drives in all zones of the country

[English]

#### Guidelines for Small Investors

6506 SHRI V SREENIVASA PRASAD Will the Minister of FINANCE be pleased to state

(a) whether the Securities and Exchange Board of India has a proposal to issue fresh guidelines for small investors

(b) if so, the details thereof,

(c) the details of companies found floating the directives of the SEBI in regard to public-cum-right issues, and

(d) the further action contemplated by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) to (b) Information is being collected and will be laid on the Table of the House

#### Deets of States

6507 SHRI ANKUSHRAO RAOSAHEB TOPE  
DR P VALLAL PERUMAN

Will the Minister of FINANCE be pleased to state .

(a) whether the Tenth Finance Commission has recommended a scheme to write-off-State's outstanding debts to Centre;

(b) if so, the details thereof,

(c) The time by which the scheme is to be brought into force?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) and (b) The Tenth Finance Commission has recommended debt relief to States as under

(i) Scheme for *general debt relief* for all States linked to fiscal performance. In this scheme the improvement of fiscal performance of States has to be measured by comparing the ratio of revenue receipts (including devolution and grants from the Centre) to total revenue expenditures in a given year with the average of corresponding ratio in the three immediately preceding years. The debt relief recommended by the commission is in the form of a certain percentage of repayment falling due in each year of the period 1995-96 to 1999-2000 being written-off. Only those repayments as pertain to fresh central loans to the States during 1989-95 and as outstanding on 31st March, 1995 has to be covered.

(ii) *Specific relief* for all special category States, and three other States, viz Orissa Bihar and Uttar Pradesh, which are characterised by high fiscal stress. For these State Commission has recommended writing off of 5 per cent of repayment due with respect to fresh Central loans given during 1989 and outstanding on 31st March, 1995. The Commission has also recommended that this scheme should also include the loans consolidated, on the recommendations of the Ninth Finance Commission, relating to the liabilities of Union Territories graduating to Statehood (viz Arunachal Pradesh, Mizoram and Goa)

(iii) Write-off of 1/3rd of the repayment of principal falling due during 1995-2000 on special term loans advanced to the Government of Punjab

(iv) Write-off of loan for payment in respect of helicopters purchased by the Government of Arunachal Pradesh under special arrangement

(v) In addition the Commission has recommended that the Central Government should additionally write-off debt equivalent to the debt retired by the States by disinvestment of its equity. However, this has to be limited to 20 per cent of the equity investment of the States as on 31st March 1995

(c) the orders in respect of the scheme for general debt relief has to be issued yearwise from 1996-97 onwards. The orders in respect of relief on account of retirement of debt from the proceeds of disinvestment of equity holding of State Government will be issued as